

(c) if not, what are the reasons therefor and what steps Government propose to take to ensure due representation to the cooperative sector for fair distribution of coal and to stop malpractices by traders?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) The Delhi Administration issue retail coal licences in different areas, keeping in view the population of the area. Normally, they issue one coal licence for 1000 house-holds.

(b) There are six cooperative stores holding retail coal licences.

(c) The Delhi Administration give preference to the cooperative sector over private applicants, whenever they apply for retail coal licence.

STATEMENT BY PRIME MINISTER

Correcting the reply given on the 7th December, 1978 to Unstarred Question 1046 regarding Industry Minister's tour during October, 1978

THE PRIME MINISTER (SHRI MORARJI DESAI): While replying to part (a) of the Unstarred Question No. 1046 for 7th December, 1978, regarding Industry Minister's tour during October, 1978, I had stated that he was out of Delhi in October, 1978 for 27 days. (Interruptions)

There has been a discrepancy in reporting the facts to me. The correct position is that the Minister was out of the Capital only on 23 days and not 27 days, as mentioned by me earlier. (Interruptions). I regret the discrepancy which crept into the earlier reply.

MR. CHAIRMAN: Now the Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

I. Annual Report and Accounts of the Computer Maintenance Corporation Limited, Secunderabad and related papers.

II. Annual Report and Accounts (1977-78) of the National Research Development Corporation of India, New Delhi and related papers.

THE PRIME MINISTER (SHRI MORARJI DESAI): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

(i) (a) Second Annual Report and Accounts of the Computer Maintenance Corporation Limited, Secunderabad, for the year 1977-78, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report. [Placed in Library, See No. LT-3114178 for (a) and (b)].

(ii) (a) Twenty-fourth Annual Report and Accounts of the National Research Development Corporation of India, New Delhi, for the year 1977-78, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report. [Placed in Library. See No. LT-3115178 for (a) and (b)].

I. Annual Report and Accounts (1977-78) of the Indian Motion Pictures Export Corporation Limited, Bombay and related papers.

II. Annual Report and Accounts (1977-78) of the Film Finance Corporation Limited, Bombay and related papers.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL K. ADVANI): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act,